CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 938.

Dated: 29NOV 1994

APPLICATION NO: 885 of 1994.

APPLICANTS:-Sri.P.D.Louis, V/S.

RESPONDENTS: Officer Command, Station Workshop, EME Post Agaram,
Bangalore-7 and another.

To

- 1. Sri.M.Raghavendra Achar, Advocate, No. 1074 & 1075, Fourth Cross, Sreenivas an agar, Second Main, Bangalore-560 050.
- 2. Sri.G.Shanthappa, Addl.Central Govt, Standing Counsel, High Court Bldg, Bangalore-560001.

Subject:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalers.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 23-11-1994.

resulted on adding

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.885/1994

WEDNESDAY, THIS THE 23RD DAY OF NOVEMBER, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN
SHRI T.V. RAMANAN ... MEMBER (A)

P.D. Louis, S/o. P.T. David, Aged about 52 years, Residing at 6th Cross, I Floor, Palani Mudaliar Street, Ulsoor, Bangalore - 560 008.

Applicant

(By Advocate Shri M.R. Achar)

Vs.

- The Officer Command,
 Station Workshop, EME Post Agaram,
 Bangalore 560 007.
- The Dakshina Kaman Mukhyalay, Headquarters, Southern Command, Pune.

Respondents

(By Advocate Shri G. Shanthappa, Addl. Central Govt. Stg. Counsel)

ORDER

Shri Justice P.K. Shyamsundar, Vice Chairman:

The matter was heard for some time. There is some controversy about applicant having tendered his resignation on medical grounds.

But, even so, the applicant says that his application for voluntary retirement having been accepted, he is entitled to all pensionary benefits, but, the department contends that admittedly he did not have the qualifying service for claiming voluntary retirement and hence cannot be paid any pensionary benefits.

We are now told by Shri Achar for the applicant that he is advise his client to make an application to the Govt. of India to relax the requirements of the rule providing for minimum qualifying service so that he may get the benefit of pension. If the

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applicant is so advised, and is willing to make such an application, we refrain from making any order on the merits of this application and dispose it of on the ground that the applicant would be at liberty to make a representation seeking relaxation of the relevant rules regarding grant of pension on the grounds of voluntary retirement. No costs. The original records have been returned to the Govt. advocate.

(T.V. RAMANAN) MEMBER (A)

(P.K.SHYAMSUNDAR) VICE CHAIRMAN



TRUE COPY

Central Admirdiatrative Tribunal Bangalore Bench

Bangalore